

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 44/AM15
SCHEDULED TO BE HELD ON 28.01.2015
(HELD ON 04.02.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 44/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' which was scheduled to be held on 28.01.2015, was held on 04.02.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Seikhomang Kipgen, Dy. DGFT
- 3) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. 43/AM15 held on 28.01.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:18.02.2015
Decision: In response to D/L dated 30.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2014. Comments awaited from D/o C&PC.			

Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:18.02.2015
Decision: In response to D/L dated 30.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2014. Comments awaited from D/o C&PC.			

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Case No.:33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:18.02.2015
Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.09.2014 and 25.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:2/42/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date:0210196733 25.11.2013	Defer Date:18.02.2015
Decision: In response to D/L dated 30.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2014. Comments awaited from D/o C&PC.			

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Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/51/2014-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 and 23.12.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:2/48/87- ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
7 HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:3/1/87- ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
8 HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:54/7/87- ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
9 HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:55/7/87- ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
10 HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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11	Case No.:21/7/87- ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

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12	Case No.:22/7/87- ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

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13	Case No.:2/33/87- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:44/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00307/AM15/	RLA File :15/24/040/00013/AM14/	Lic.No/Date:1510021433 07.03.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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14	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

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15	Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 23.07.2014 issued by DIPP, the firm had submitted its reply, a copy of which was forwarded to DIPP on 01.01.2015. Comments awaited from DIPP.				

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16	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/52/2014-PC.II dated 23.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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17	Case No.:2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 07.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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18	Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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19	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 25.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

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20	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/45/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 and 24.12.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

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21	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

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Case No.: 15/22/87-ALC1/2014	Party Name: ANG PLASTICS PVT. LTD.	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00203/AM15/	RLA File :03/94/040/00165/AM15/	Lic.No/Date: 0310785131 11.06.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/69/2014-PC-II dated 04.02.2015, the Committee approved following 22 adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Article made out of PVC Compound such as PVC Tranking, Profile, Casing, Tubes & Pipes	1 kg	Relevant PVC Compound	0.8715 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 14/15/87-ALC1/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00139/AM15/	RLA File :07/24/040/00090/AM15/	Lic.No/Date: 0710105086 13.06.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/47/2013-PC-II dated 29.01.2015, the Committee approved following 23 adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks	1 kg	Relevant PP Woven Fabrics without UV Stabilization	1.02 kg/kg content in the export product
RLA may take consequential action as per Policy / Procedures.			

Case No.: 5/21/87-ALC1/2014	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00158/AM15/	RLA File :05/24/040/00124/AM15/	Lic.No/Date: 0510389196 27.06.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/68/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 and 31.12.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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25	Case No.:7/30/87-ALC1/2014	Party Name:GALA SHRINK FIT	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/89/2013-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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26	Case No.:20/30/87-ALC1/2014	Party Name:SUN PLAST	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00242/AM15/	RLA File :03/95/040/00333/AM15/	Lic.No/Date:0310786925 16.07.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014 and again on 07.01.2015. Comments awaited from D/o C&PC.				

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27	Case No.:4/24/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00214/AM15/	RLA File :34/24/040/00074/AM15/	Lic.No/Date:3410040384 21.07.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 10.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.12.2014. Comments awaited from D/o C&PC.				

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28	Case No.:22/30/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00244/AM15/	RLA File :04/24/040/00085/AM15/	Lic.No/Date:0410159121 30.07.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 18.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

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29	Case No.: 5/32/87-ALC1/2014	Party Name:ASMACO PACKAGING INDUSTRIES	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00281/AM15/	RLA File :03/94/040/00385/AM15/	Lic.No/Date:0310787423 30.07.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

C. P. Singh

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Case No.:4/32/87- ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00280/AM15/	RLA File :03/94/040/00384/AM15/	Lic.No/Date:0310787598 04.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BEXTER PET 230	1 kg	1. Diethylene Glycol	0.407 kg
		2. Adipic Acid	0.244 kg
		3. Catalyst	0.0001 kg
RLA may take consequential action as per Policy / Procedures.			

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C. P. Singh

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31	Case No.: 6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/69/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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C. P. Singh

C. P. Singh
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Case No.:7/32/87- ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00283/AM15/	RLA File :03/94/040/00407/AM15/	Lic.No/Date:0310787704 06.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ecopuf CP 2016 Polyether Polyol	1 kg	1. Phthalic Anhydride	0.0123 kg
		2. Diethylene Glycol	0.079 kg
		3. Propylene Oxide	0.5587 kg
		4. Ortho Toluenediamine	0.0338 kg
		5. Pentamethyl Diethylene Triamine	0.0009 kg
		6. Dimethyl Cyclohexylamine	0.0118 kg
		7. Silicon Surfactant	0.0182 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 37/30/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00259/AM15/	RLA File :31/83/040/00118/AM15/	Lic.No/Date: 3110064757 19.08.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009/PC-II dated 04.02.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
35% Glass Fiber Reinforced Polyethylene Terephthalate (PET) Compound (Arnite AV2 372 Natural)	1 kg	1. PET / Polyester Chips	0.6485 kg
		2. Glass Fiber Chopped Strands	0.3605 kg
		3. Tegmer / Nucleating Agent	0.0080 kg
		4. Sodium Benzoate	0.0130 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:38/30/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00260/AM15/	RLA File :31/83/040/00120/AM15/	Lic.No/Date:3110064758 19.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
33% Glass Fiber Reinforced Flame Retardant PBT Compound (Arnite TV 4660 SN)	1 kg	1. PBT Chips / Granules	0.3665 kg
		2. Glass Fibre Chopped Strands	0.3368 kg
		3. Brominated Epoxy Resin CXB	0.1130 kg
		4. Antimony Trioxide	0.0327 kg
		5. Ligalub / Lubricant	0.0030 kg
		6. LLDPE MG 500026 (Powder Form)	0.0110 kg
		7. Master Batch / Colourant	0.0140 kg
		8. Polycarbonate Chips	0.1530 kg

RLA may take consequential action as per Policy / Procedures.

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35	Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014. Comments awaited from D/o C&PC.				

C. Pandey

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36	Case No.:9/32/87-ALC1/2014	Party Name:DIMPLE DRUMS & BARRELS PVT.LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00285/AM15/	RLA File :03/94/040/00414/AM15/	Lic.No/Date:0310788244 21.08.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/83/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

C. Pandey

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37	Case No.:30/30/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014. Comments awaited from D/o C&PC.				

C. Pandey

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38	Case No.:13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

C. Pandey

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Case No.: 16/32/87-ALC1/2014	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00292/AM15/	RLA File :03/94/040/00497/AM15/	Lic.No/Date: 0310788516 28.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXACOL PPG 1000 – Polyether Polyol	1 kg	1. Propylene Glycol	0.0782 kg
		2. Propylene Oxide	0.9280 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 31/30/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00253/AM15/	RLA File :08/24/040/00161/AM15/	Lic.No/Date: 0810133178 01.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5050 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerythritol	0.040 kg
		4. Phthalic Anhydride	0.273 kg
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.308 kg

RLA may take consequential action as per Policy / Procedures.

Chander

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Case No.: 34/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00256/AM15/	RLA File :08/24/040/00183/AM15/	Lic.No/Date:0810133176 01.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content $60 \pm 2\%$)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.185 kg
		4. Toluene	0.420 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 35/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00257/AM15/	RLA File :08/24/040/00201/AM15/	Lic.No/Date:0810133177 01.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content $70 \pm 2\%$)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Toluene	0.315 kg

RLA may take consequential action as per Policy / Procedures.

Cupander

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Case No.: 32/30/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00254/AM15/	RLA File :08/24/040/00168/AM15/	Lic.No/Date: 0810133218 03.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5050 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerythritol	0.040 kg
		4. Phthalic Anhydride	0.273 kg
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.308 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 21/32/87-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 44/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00297/AM15/	RLA File :03/95/040/00472/AM15/	Lic.No/Date: 0310788726 04.09.2014	Defer Date:18.02.2015

Decision: A D/L No. 46011/87/2014-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.

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45	Case No.:20/32/87-ALC1/2014	Party Name:RISHI TECHTEX LTD	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

Qb
Ck Pandey

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46	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

Qb
Ck Pandey

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47	Case No.:25/32/87-ALC1/2014	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00301/AM15/	RLA File :30/24/040/00031/AM15/	Lic.No/Date:3010103139 05.09.2014	Defer Date:18.02.2015
Decision: A D/L No. 46011/49/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Ck Pandey

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Ck Pandey

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Case No.:43/30/87- ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00265/AM15/	RLA File :08/24/040/00224/AM15/	Lic.No/Date:0810133321 12.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Toluene	0.315 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:47/30/87- ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:44/87- ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00269/AM15/	RLA File :34/24/040/00145/AM15/	Lic.No/Date:3410040542 12.09.2014	Defer Date:18.02.2015

Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.

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50	Case No.:41/30/87-ALC1/2014	Party Name:FORECH INDIA LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date:0510391124 15.09.2014	Defer Date:18.02.2015
Decision: A D/L No. 7/280/2014-TSW dated 07.11.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

51

Case No.:44/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00266/AM15/	RLA File :08/24/040/00229/AM15/	Lic.No/Date:0810133408 22.09.2014	

Decision: : As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin CA – 3045 (Resin Content 60 ± 2%)	1 kg	1. Phthalic Anhydride	0.215 kg
		2. Glycerine	0.120 kg
		3. Benzoic Acid	0.045 kg
		4. Toluene	0.420 kg

RLA may take consequential action as per Policy / Procedures.

52	Case No.:26/32/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00302/AM15/	RLA File :34/24/040/00153/AM15/	Lic.No/Date:3410040569 23.09.2014	Defer Date:18.02.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

C. Pandey

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53	Case No.:1/30/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00223/AM15/	RLA File :32/24/040/00017/AM15/	Lic.No/Date:3210077277 08.10.2014	Defer Date:18.02.2015
Decision: RLA, Coimbatore and firm were requested vide letter dated 24.11.2014 and 09.01.2015 to furnish 4.7 application expeditiously. However 4.7 Application still awaited from RLA, Coimbatore and firm.				

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54	Case No.:1/44/87-ALC1/2014	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00397/AM15/	RLA File :34/24/040/00268/AM15/	Lic.No/Date:3410040872 16.01.2015	Defer Date:25.02.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Chandray

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55	Case No.:2/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015	Defer Date:25.02.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Chandray

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56	Case No.:3/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040875 16.01.2015	Defer Date:25.02.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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57	Case No.: 4/44/87- ALC1/2014	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date: 44/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00400/AM15/	RLA File :52/24/040/00057/AM15/	Lic.No/Date: 5210041400 20.01.2015	Defer Date: 25.02.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

Chandray

[Signature]
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Directorate General of Foreign Trade
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